

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 15 OF 2019 &  
IA NO. 1670 OF 2018 & IA NO. 546 OF 2019**

**Dated: 09<sup>th</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s. Aavanti Renewable Energy Private Limited** .....Appellant(s)  
**Versus**  
**Bangalore Electricity Supply Company Limited & Ors.** .....Respondent(s)

Counsel for the Appellant(s) : Mr. Shubhranshu Padhi  
Mr. Ashish Yadav

Counsel for the Respondent(s) : Mr. Balaji Srinivasan  
Mr. Siddhant Kohli for R-1

Mr. G.S. Kannur, Sr. Adv.  
Mr. Nithin Saravanan  
Ms. Arunima Singh  
Ms. Priyadarshini for R-2

**ORDER**

**IA NO. 546 OF 2019**

***(Appl. for Condonation of delay in filing reply)***

For the reasons set out in the accompanying affidavit, delay in filing reply is condoned and reply by Respondent No.2 is taken on record. The application is disposed of.

**APPEAL NO. 15 OF 2019 & IA NO. 1670 OF 2018**

**Admit.** Issue notice to the Respondents on Appeal No.15 of 2019 returnable on 23.04.2019.

Learned counsel for the Respondent No.1 may file the reply/objections, if any, within one week's time i.e. on or before 22.04.2019 with delay application after duly serving advance copy to the other side.

List the matter on **23.04.2019**.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*pr/pk*